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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.825/96

decided on : 12-7-96

K.V. Ramana Murthy : Applicant

versus

1. Chief Administrative Officer(P)  
SE Rly., Chandrasekharpur  
Bhubaneswar (Orissa)

2. Chief Project Manager  
SE Rly., Visakhapatnam

3. Chief Signal & Telecom Engr. (Con.)  
SE Rly, ~~Chandrasekharpur~~  
Bhubaneswar, Orissa

4. Dy. Chief Signal & Telecom Eng[Cons)  
SE Rly, Visakhapatnam

5. Y. Surya Rao, :  
Head clerk, Dy.CPO/Con/SE Rly.  
Visakhapatna : Respondents

Counsel for the applicant : Y. Subramanyam  
Advocate

Counsel for the respondents : V. Bhimanna  
SC for Rly.

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

## Judgement

Oral order (per Hon. Mr. Justice M.G. Chaudhari, VC )

Heard Sri Y. Subramanyam, learned counsel for the applicant. Heard Sri V. Bhimanna, learned counsel for the respondents.

2. The applicant has grievance against the adhoc promotion of Respondent-4 on the ground that the said respondent-4 is junior to him and even for adhoc promotion rule of seniority was required to be followed. He claims that he is entitled to be promoted as Superintendent/Gr.II in the scale of Rs.1600-2600 instead of Respondent-4.

3. From annexure-2 dated 23-2-95 issued by the CPM/Visakhapatnam, on the subject of service particulars of lien holders seniority list of PCR and TPCL staff contained in the Annexure thereto it is <sup>seen</sup> the list that Respondent-4 was shown senior to the applicant and though the <sup>official</sup> respondents have acted on the basis of the same the applicant cannot make any grievance in as much as the rule of seniority has been followed. The above mentioned circular dated 23-2-95 had invited representation if any within a period of fortnight. It is not clearly stated in the OA that the applicant had filed any representation and assuming it was filed it must be presumed to have been rejected and proper remedy of the applicant was to challenge the correctness of that seniority list at the appropriate time. That is also not the subject matter of challenge <sup>in</sup> the OA. Hence the grievance of the applicant cannot be entertained.

4. The OA is rejected.

(R. Rangarajan)  
Member (Admn.)

*M.G. Chaudhari*  
(M.G. Chaudhari)  
Vice Chairman

Dated : July 12, 96  
Dictated in Open Court

sk

*Prabhakar*  
Deputy Registrar (S)

O.A. 825/96.

EO

1. The Chief Administrative Officer(P)  
S.E.Rly, Chandrasekharpur,  
Bhubaneswar (Orissa).
2. The Chief Project Manager,  
SE Rly, Visakhapatnam.
3. The Chief Signal & Telecom Engineer(Con)  
SE Rly, Chandrasekharapur, Bhubaneswar, Orissa.
4. The Deputy Chief Signal and Telecom Eng.(Cons)  
SE Rly, Visakhapatnam.
5. One copy to Mr.Y.Subramanyam, Advocate, CAT.Hyd.
6. One copy to Mr.V.Bhimanna, SC for Rlys, CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm.

30/7/96

I COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI  
VICE-CHAIRMAN

AND  
R.Ranganathan.  
THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 12-7-1996

ORDER/JUDGMENT

M.A./R.A/C.A.NO.

in

O.A.No. 595/96

825/96

T.A.No.

(W.P.)

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

